

1

MCRC-34201-2025

IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE RAJESH KUMAR GUPTA ON THE 8th OF AUGUST, 2025

MISC. CRIMINAL CASE No. 34201 of 2025

SURJEET

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Rajmani Bansal - Advocate for applicant.

Smt. Ankita Mathur - Public Prosecutor for State.

ORDER

This is first application filed by the applicant under Section 483 of the BNSS for grant of regular bail. The applicant has been arrested on 19.07.2025 in connection with Crime No.424/2025 registered at Police Station City Kotwali, District Morena, for offence under Section 34(2) 47A of Excise Act.

- 2. Allegation against the present applicant is that he was found under possession of 369 bulk litres of illicit liquor alongwith four accused for which he was not having any valid license.
- 3. Learned counsel for the applicant submits that applicant is innocent and has been falsely implicated. He is in custody since 19.07.2025. Charge-sheet has already been filed, therefore, there is no requirement of further custodial interrogation of the applicant. It is further submitted that offence is triable by the JMFC and trial is likely to take long time to conclude.



MCRC-34201-2025

According to the counsel for applicant, applicant is having no criminal antecedent. Applicant is the permanent resident of District - Morena (M.P.) and there is no possibility of his absconsion or tampering with the prosecution evidence, if released on bail. Hence, prayed for grant of bail to the applicant.

2

- 4. On the other hand, learned State counsel vehemently opposed the bail application and prayed for its rejection.
- 5. Heard learned counsel for the rival parties and perused the case diary.
- 6. Considering the facts and circumstances of the case, but without expressing any opinion on merits of the case, this application is allowed and it is directed that the applicant be released on bail on furnishing a personal bond in the sum of Rs.50,000/- (Rupees Fifty Thousand only) along with one solvent surety in the like amount to the satisfaction of the trial Court/Committal Court.
- 7. This order will remain operative subject to compliance of the following conditions by the applicant:-
- *i)* The applicant will comply with all the terms and conditions of the bond executed by him/her;
- *ii)* The applicant will cooperate in the investigation /trial, as the case may be;
- iii) The applicant will not indulge himself /herself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such acts to the Court or to



3

MCRC-34201-2025

iv) The applicant will not commit any other offence or will not repeat

the offence in future.

v) The applicant will not seek unnecessary adjournments during the

trial; and

vi) The applicant will not leave India without previous permission of

the trial Court/Investigating Officer, as the case may be.

8. E- copy of this order be sent to the trial Court concerned for

compliance.

9. Certified copy as per rules.

the Police Officer, as the case may be;

(RAJESH KUMAR GUPTA) JUDGE

Rashid